

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

C.P.(CAA)/46(CH)2022
(2nd Motion)

IN THE MATTER OF:

S K S Reclamations Private Limited ... Petitioner Company

And

Immortal Tyres Pvt. Ltd. ... Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rattan Lal, PCS.

For the ROC/RD : Mr. Vineet Khatri, Company Prosecutor.

For the Official Liquidator : Mr. Edward Augustine George, Advocate.

For the Income Tax Department : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsels, this matter is adjourned to 26.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)